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OPEN COURT  
CENTRAL ADMINISTRATIVE TRIBUNAL, ADDL. BENCH  
ALLAHABAD

DATED: THE 29 TH DAY OF MAY 1997

CORAM: Hon'ble Dr.R.K.Saxena, J.M.  
Hon'ble Mr. D.S.Baweja, A.M.

C.C.A No.52 of 1996

In

O.A.No. 1485 of 1993

Moti Lal Shakya S/o Shri Kamla Prasad Shakya,  
R/o village Kudsa, Post Office Junaipur via  
Aliganj, District Etawah.

... Applicant

C/A Shri Bechu Ram  
Shri A.Tripathi

Vs.

R.U.S. Prasad, Director General of ... Respondents  
Post, Ministry of Communication, Dak Bhawan,  
New Delhi.  
C/R Km. Sadhana Srivastava, Adv.

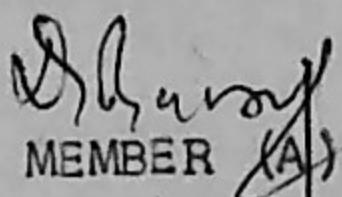
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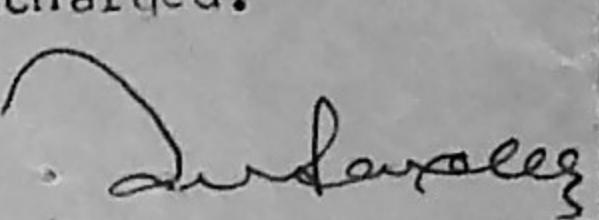
BY HON'BLE DR.R.K.SAXENA, J.M -

The applicant Moti Lal Shakya has filed this petition with the prayer that the contempt proceedings be drawn against the respondents who has failed to comply with the directions given by the Tribunal in O.A.No.1485 of 1993 Moti Lal Shakya v. Union of India and others decided on 8.3.1995. Today an application has been moved on behalf of the respondents that a review application was moved in the court and the same was allowed on 1.1.97. The result of the review application was that the direction was modified. According to

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the modified direction, the applicant is required to file a representation and if such representation is filed, it may be disposed of in accordance with law. Shri Avnish Tripathi counsel for the applicant admits that such a representation has already been given by the applicant. In these circumstances, the contempt petition becomes infructuous. It is, therefore, disposed of accordingly. Notices are discharged.

  
Member (A)

  
Member (J)

Gcs